

SECTION XII
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

**PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) Nos.
29114-29115 OF 2008**

WITH
PRAYER FOR INTERIM RELIEF

Chinnasamy & Anr.

...PETITIONERS

Versus

State of Tamil Nadu Tr. Sec. & Ors.

...RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court alongwith connected matters on 29th March, 2016, when the Court was pleased to pass the following order:-

"The learned counsel for the petitioner seeks two more weeks'time to file a chart as directed by this Court on 14.10.2015.

The time, as prayed for, is granted.

The chart shall clearly indicate as to the date of taking possession and the mode of taking possession of each item of the property, if at all they have taken possession.

It shall also be indicated in the chart the mode of payment or deposit of compensation of each item.

A copy of the chart shall be furnished to the respondent on or before 10.04.2016.

In case the chart is not filed on or before 10.04.2016, it shall be presumed that they have not taken physical possession of the property and the officers responsible for not filing the chart shall be personally made liable for the consequences.

Post on 12.04.2016 on top of the list.

In the batch, the cases shall be serially numbered while listing.

Delay condoned and issue notice in all the fresh matters returnable on 12.04.2016.

List all the matters on 12.04.2016."

Thereafter, the matters above mentioned were listed before the Hon'ble Court alongwith connected matters on 8th September, 2016, when the Hon'ble Court directed to list the matters on 23rd November, 2016.

It is submitted that Petitioner NO.2(Dead)and his Lrs. Nos. 2(i) to 2(iv) has been brought on record as per Court's order dated 14th October, 2015 and cause title has been amended and is included in the Special Leave Petition paper books.

It is further submitted that there are three common respondents in these matters. Respondent Nos. 1 and 3 are represented through Mr. B. Balaji, Advocate and he has also on 4th April, 2014 filed adoption counter affidavit filed by the first respondent. Copy of the same has already included in the Special Leave Petition paper books. Courier receipts have been received in respect of respondent No. 2 but no one entered appearance on his behalf so far.

The matters above mentioned are listed before the Hon'ble Court with this office report.

Dated this, the 6th day of May, 2017.

ASSISTANT REGISTRAR

COPY TO: Mrs. Prabha Swami, Advocate.
Mr. B. Balaji, Advocate.

ASSISTANT REGISTRAR

pb